

I Amendment to the Orissa Express Highway Rules, 1967 and Related Paper

II. Amendment to the Orissa Motor Vehicles Rules, 1940

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA): Sir, I beg to lay on the Table:—

I. A copy of the Government of Orissa Notification S.R.O. No. 370/73, dated the 27th March, 1973, publishing an amendment to the Orissa Express Highway Rules, 1967, under sub-section (2) of section 11 of the Orissa Express Highway Act, 1964, read with sub-clause (iv) of clause (c) of the Proclamation dated the 3rd March, 1973, issued by the President in relation to the State of Orissa, together with a statement (in English and Hindi) giving reasons for not laying simultaneously Hindi version of the notification. [Placed in Library. See No. LT-5393/73.]

II. A copy (in English and Hindi) of the Government of Orissa, Notification S.R.O. No. 483/73, dated the 11th May, 1973, publishing an amendment to the Orissa Motor Vehicles Rules, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with sub-clause (iv) of clause (c) of the proclamation, dated the 3rd March, 1973, issued by the President in relation to the State of Orissa. [Placed in Library. See No. LT-5388/73.]

The Inter-Zonal Wheat and Wheat Products (Movement Control) Second Amendment Order, 1973

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy (in English and Hindi) of the Ministry of Agriculture (Department of Food) Notification G.S.R. No. 353(IE), dated the 19th July, 1973, publishing the Inter-Zonal Wheat Products (Movement Control) Second Amendment Order, 1973. [Placed in Library. See No. LT-5336/73.]

Notifications under the Wild Life (Procurement) Act, 1972

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture (Department of Agriculture), under sub-section (2) of section 3 of the Wild Life (Protection) Act, 1972:—

(i) Notification G.S.R. No. 270(E), dated the 15th May, 1973, publishing the Wild Life (Stock Declaration) Rules, 1973.

(ii) Notification G.S.R. No. 271(E), dated the 15th May, 1973, publishing the Wild Life (Transactions and Taxidermy) Rules, 1973.

(iii) Notification G.S.R. No. 273(E), dated the 15th May, 1973, publishing the Wild Life (Stock Declaration) Rules, 1973.

(iv) Notification G.S.R. No. 274(E), dated the 15th May, 1973, publishing the Wild Life (Transactions and Taxidermy) Rules, 1973.

(v) Notification G.S.R. No. 294(E), dated the 1st June, 1973, publishing the Wild Life (Stock Declaration) Rules, 1973.

(vi) Notification G.S.R. No. 295(E), dated the 1st June, 1973, publishing the Wild Life (Transactions and Taxidermy) Rules, 1973.

(vii) Notification G.S.R. No. 297(E), dated the 1st June, 1973, publishing the Wild Life (Stock Declaration) Rules, 1973.

(viii) Notification G.S.R. No. 298(E), dated the 1st June, 1973, publishing the Wild Life (Transactions and Taxidermy) Rules, 1973.

(ix) Notification G.S.R. No. 300(E), dated the 1st June, 1973, publishing the Wild Life (Stock Declaration) Rules, 1973.